

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 1516**

**TO BE ANSWERED ON WEDNESDAY, 10<sup>TH</sup> FEBRUARY 2021**

**ELECTORAL PHOTO IDENTITY CARDS**

1516. SHRI KESINENI SRINIVAS:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the governing laws and regulations for the Election Commission to collect and maintain photographs for Electoral Photo Identity Cards;
- (b) whether the Election Commission has shared electoral rolls data along with photos with agencies under the Ministry of Home Affairs like NATGRID and if so, the details thereof;
- (c) the manner in which electoral rolls data is shared with the State Election Commission by the Election Commission of India; and
- (d) the list of State Election Commissions which have received data from Election Commission of India?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

- (a): The Election Commission of India (ECI) has informed that rule 28 of the Registration of Electors Rules, 1960 provides that the ECI, may, with a view to preventing impersonation of electors and facilitating their identification at the time of poll, direct the issue of an identity card to every elector. This card shall contain the name, age, residence, and such other particulars of the electors as may be specified by the ECI including of their photograph.
- (b): The Commission has stated that it has not shared any electoral roll data with NATGRID.

(c): The ECI has informed that electoral roll data base is shared with Departments of the Central Government/State Governments as and when requests are received from them for specific purposes.

(d): The Commission has informed that State Election Commissions of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Mizoram Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh West Bengal, Andaman and Nicobar Islands Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Jammu and Kashmir, Ladakh, Delhi, Lakshadweep and Puducherry use Electoral Roll data of Assembly Constituencies for preparing their electoral roll for local bodies/Panchayat elections.

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